

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FROM – 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/DR-HCIND/3047

Indore, dated 20/11/2014

From,

The Dy. Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore

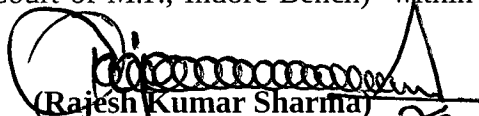
To,

Shri B.M. Agrawal,
Quarter No. 2, Central Excise Colony,
Jawahar Nagar,
Ujjain.

Please refer to your application No. NIL dated 17/10/2014, inwards in this office on 19/11/2014 and registered at our I.D. No. 44/2014-15 on 20/11/2014, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information can not be supplied due to the following reasons:-

Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, ibid a citizen/applicant is required to pay fee of Rs. 50/- in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph(in original) of the applicant on Form 'A' and you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.


(Rajesh Kumar Sharma)
Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore